



बिहार गजट

असाधारण अंक

बिहार सरकार द्वारा प्रकाशित

15 पौष 1942 (श10)
(सं0 पटना 14) पटना, मंगलवार, 5 जनवरी 2021

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अधिसूचना

5 जनवरी 2021

सं० एल0जी0-01-19/2020/37/लेज—भारत-संविधान के अनुच्छेद 213 के खंड-(1) के अधीन बिहार राज्यपाल दिनांक 4 जनवरी, 2021 को प्रख्यापित निम्नलिखित अध्यादेश इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

बिहार-राज्यपाल के आदेश से,
पी० सी० चौधरी,
सरकार के सचिव ।

बिहार-राज्यपाल के आदेश से,
पी० सी० चौधरी,
सरकार के सचिव ।

(BIHAR ORDINANCE NO.-02, 2021)
THE BIHAR STATE HIGHER EDUCATION COUNCIL (AMENDMENT-2)
ORDINANCE, 2020

AN

Ordinance

**To revive the The Bihar State Higher Education Council (amendment) ordinance
2020 (Bihar ordinance No. 12, 2020)**

Preamble- Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) has been promulgated for amendment in sub section (2) of section 6 of Bihar State Higher Education Council Act 2018 (Bihar Act 01, 2020). This ordinance could not be enacted in previous Legislature of the State of Bihar. It will lapsed by 07.01.2021.

WHEREAS, The Legislature of the state of Bihar is not in session,

AND WHEREAS, The Governor of Bihar is satisfied that the circumstances exist which render it necessary for him to revive the Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020).

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of constitution, The Governor of Bihar, is pleased to promulgate the following ordinance :-

1. Short title, extent and commencement.—

- (1) This Ordinance may be called the Bihar State Higher Education Council (Amendment-2) Ordinance, 2020.
- (2) it shall extend to the whole of the State of Bihar.
- (3) It shall be deemed to have come into force on the 23th September 2020.

2. Amendment of Section 6 of Bihar Act 01, 2020.— Sub section (2) of section 6 of The Bihar State Higher Education Council Act 2018 (Bihar Act 01, 2020) shall be substituted by the following :-

- "(2) The appointment to the post of Vice Chairman shall be made by the State Government. The Vice-Chairman shall hold his office for a period of five years and shall be eligible for reappointment subject to maximum of two terms."

3. Repeal and Savings.—

- (1) The Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) shall be deemed to have been done or taken under the provisions of this ordinance.

Patna

Dated.— 4th January 2021

PHAGU CHAUHAN,

Governor of Bihar.

अधीक्षक, सचिवालय मुद्रणालय,

बिहार, पटना द्वारा प्रकाशित एवं मुद्रित।

बिहार गजट (असाधारण) 14-571+400-डी0टी0पी0।

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